CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 29NOV 1994

APPLICATION NO: 1176 07 1994

APPLICANTS: Sni B. K. Viswanallan 1AS.

RESPONDENTS: - Seen to Grove of Karnetoke, 1 DPAP, Vidhoma Sundhe Blue.

To

1. Sn. S.M. Babn Advocate, 242, V. Main, Genethinger, Blox-9.

2. Sn. D. R. Rayèshekareppe. Grot pleader, Activate Generali office, KAT, Unit, Indire Nager, Bangebore - 56 0038.

3. The Chief Secretary, Gwit J. Karnetoke, Vidhana Sindhe, Bryalve -1.

Subject:- Folwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalers.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 16 1/2 Natural 1994

result on 29/1/24

DEPUTY REGISTRAR
JUDICIAL BRANCHES

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH.

ORIGINAL APPLICATION NO. 1176/ 1994

WEDNESDAY, THE 16TH DAY OF NOVEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR ... VICE CHAIRMAN
SHRI T.V. RAMANAN ... MEMBER (A)

Shri B.K. Vishwanathan, IAS S/o Shri B. Kadappa, 59 years, Deputy Commissioner (Retd), now R/o 'Kanmani', Achyuthrao Layout, Kuvempu Road, Shimoga - 577 201.

Applicant

(By Advocate Shri S.M. Babu)

Vs.

State of Karnataka, rep. by its Secretary to Govt., D.P.A.R., Vidhana Soudha, Bangalore - 560 001.

May 3

Respondent

(By Advocate Shri D. R. Rajashekarappa, Government Pleader)

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman

Herein all that the applicant wants is that a direction be given to the State Government, the lone respondent herein, directing it to take a decision on the representations made by the applicant in regard to the contemplated disciplinary proceedings against the applicant, who is an IAS Officer, since retired. All that the applicant wanted is that his representations regarding holding of enquiries had to be considered.

BANGALO BANGALO

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- 2. We had earlier directed the Government Pleader appearing for the State Govt. to convey the reaction of the State Govt. in that behalf. Today, he has filed a memo stating that three months time be granted to the State Govt. within which time it will take a decision in the matter of initiating or non-initiating of disciplinary proceedings against the applicant and that with such a direction, this application may be disposed.
- The State Government's memo is read and recorded. In terms thereof, we dispose of this application by directing the State Govt. to take a decision within three months from the date of this order as to whether it proposes to hold disciplinary enquiries against the applicant or takes a decision to the contrary. Whatever the State Govt. decides, the same should be done within three months as indicated.
- 4. With this direction, this application stands disposed of without any order as to costs. Send a copy of this order to the Chief Secretary of the State.

Sd/-

(T.V. RAMANAN)
MEMBER (A)

Sd/-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

Social Officer

Section Officer
Central Administrative Tribunal

Bengalore Bench Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE



CONTEMPT PETITION NO.50/95

MONDAY THIS THE THIRD DAY OF JULY, 1995

OA 1176/94

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T. V. RAMANAN

MEMBER(A)

Shri B.K. Vishwanathan, IAS(Retd), S/o B. Kadappa, 60 years, Deputy Commissioner(Retd), now R/o Kanmani, Achyuthrao Layout, Kuvempu Road, Shimoga-577201

Petitioner

(By Advocate Shri S.M. Babu)

1. State of Karnataka. represented by its Secretary to Government Shri A.K.M. Naik. D.P.A.R. Vidhana Soudha. Bangalore

Respondent

(By State Government Advocate) Shri B.B. Mandappa

ORDER MR.JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

this contempt petition, Shri M.V. learned Standing Counsel appearing for Shri S.M. Babu, counsel for the applicant says that the directions given by the Tribunal have since been complied with and this application seeking action against the respondents under contempt jurisdiction is no longer necessary. that view of the matter, this matter stands disposed of as having become unnecessary.

JRUE COPY

Central Administrative Tribunal Bangalore Bench MEMBER(A)

Bangalore

VICE CHAIRMAN